

CENTRAL ADMINISTRATIVE TRIBUNAL, ERNAKULAM BENCH

O.A.No.387/98

Thursday, this the 12th day of March, 1998.

CORAM:

HON'BLE MR AV HARIDASAN, VICE CHAIRMAN

HON'BLE MR SK GHOSAL, ADMINISTRATIVE MEMBER

C Vinod,
S/o Karunakaran(late),
Puthiya Veedu,
Chalad Post, Kannur District.
(Presently working as
Extra Departmental Stamp Vendor) - Applicant

By Advocate Mr M Sasindran

Vs

1. The Assistant Superintendent of Post Offices, Kannur Division, Kannur.
2. The Superintendent of Post Offices, Kannur.
3. The Employment Officer, Employment Exchange, Kannur. - Respondents

By Advocate Mr Varghese P Thomas, ACGSC(for R.1&2)

The application having been heard on 12.3.98, the Tribunal on the same day delivered the following:

O R D E R

HON'BLE MR AV HARIDASAN, VICE CHAIRMAN

The applicant who is presently working as an Extra Departmental Stamp Vendor, Kannur Railway Station Post Office on provisional basis, is an aspirant for selection and appointment to the same post on regular basis. The applicant has filed this application for a declaration that he is qualified and

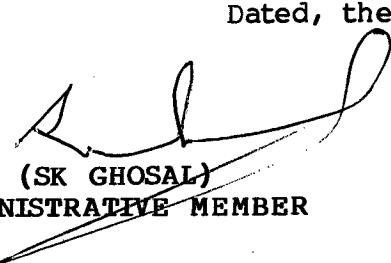
eligible to be considered for selection and appointment to the said post, though his name is not sponsored by the Employment Exchange.

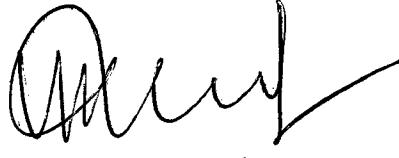
2. When the application came up for hearing, learned counsel for respondents 1&2 states that in view of the ruling of the Hon'ble Supreme Court in Excise Superintendent, Malkapatnam, Krishna District, A.P. Vs KBN Visweshwara Rao, (1996) 6 SCC, 216, the respondents would consider the candidature of applicant also for regular selection and appointment to the post of ED Stamp Vendor, Kannur Railway Station Post Office.

3. In view of what is stated above, we dispose of this application with a direction to the respondents to consider the candidature of the applicant also valid for regular selection and appointment to the post of Extra Departmental Stamp Vendor, Kannur Railway Station Post Office and the interview scheduled to be held on 17.3.98 or any deferred date, though his name may not be sponsored by the Employment Exchange. No costs.

4. Learned counsel for the respondents 1&2 undertakes to inform the respondents of this order forthwith. We record the submission.

Dated, the 12th March, 1998.


(SK GHOSAL)
ADMINISTRATIVE MEMBER


(AV HARIDASAN)
VICE CHAIRMAN

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